

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

O.A. NO: 434/2003

G.B. S P RIVASTAVA

VS.

U.O.I & OTHERS.

DATED: 11.9.2003.

HON. MR. B.K. AGARWAL MEMBER(A)

HON. MUL. MEERA CHHIBBER MEMBER(J)

Shri A. Moin for applicant. Shri N.K. Agarwal
for respondents.

By this O.A., the applicant has sought quashing
the impugned order dated 22.8.2003 and to direct the
respondents to post the applicant to a sensitive seat
keeping in view the seniority list dated 11.12.2000 as
contained in Annexure No. A-5.

By way of Interim relief, the applicant has
prayed to stay the operation of the impugned order
dated 22.8.2003. We have heard the counsel for the
parties and it would be necessary for the respondents
to file reply. Accordingly, respondents are directed
to file the reply within 10 days so that this matter may
be taken up alongwith O.A. No. 409/2003 which is listed
on 26th September 2003.

*Received (M)
Pravin
8/9/03
M.K.A.*

*R
11.9.2003
Carshni K
Agarwal
M.K.A.*

In the meantime, the respondents shall allow the
applicant to resume the duties in the Establishment Gazetted
Section as per the impugned order without prejudice to
his rights as contained in the present Original Application.

List on 26th September 2003 for admission. Copy of this
order be given to counsel for the parties.